

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Information relating to the number of income-tax payers according to various income groups is compiled on the basis of the assessments completed during a financial year. According to the latest compilation available at present, the number of income-tax payers assessed during 1975-76 and falling in the specified income groups is given below:-

Income group	Total number of income-tax payers
Upto Rs. 10,000	12,40,806
Rs. 10,001 to Rs. 15000/-	5,11,297
Rs. 15,001 to Rs. 25,000/-	3,63,756
TOTAL	21,15,859

(b) and (c). The required information is not readily available and its collection will involve considerable time and labour which may not be commensurate with results likely to be achieved. However, according to the information presently available, the total collections of income-tax (including Corporation-tax) and the cost of collection of direct taxes for the years 1975-76 and 1976-77 are as under:-

Financial year	Total collection of income-tax (including Corporation tax)	Cost of collection of direct taxes
(Figures in crores of Rupees)		
1975-76	1832.28*	42.13
1976-77	2045.00*	42.58

*exclusive of collections under the Voluntary Disclosure of Income and Wealth Act, 1976 of Rs. 199.24 crores for 1975-76 and Rs. 33.42 crores for 1976-77.

Directive of Reserve Bank of India to Nationalised Banks regarding Rates of interest on deposits

3706. DR. BAPU KALDATY Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Reserve Bank of India recently directed the nationalised Banks to streamline the rates of interest on deposits;

(b) if so, the details of the directives in this regard;

(c) whether this is the function of the Reserve Bank; and

(d) if not, what particular steps Government propose to take to stop the Reserve Bank of India from intruding into the privileges of the Ministry?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). The Reserve Bank of India have further rationalised the structure of interest rates payable by the scheduled commercial banks on deposits. The revised interest rates schedule is set out in the Statement. The changes in the rates on fixed deposits have come into effect from June 1, 1977 and are applicable to fresh deposits or renewals but not to the existing deposits during the currency of their present term.

Banks have also been advised to make a distinction between cheque operated Saving Bank Accounts and other Savings Bank Accounts and to pay interest on the former at the rate of 3.00 per cent per annum compared to 5.00 per cent per annum on non-cheque operated Saving Bank Account. This change has come into effect on July 1, 1977.

(c). In terms of Section 35A of the Banking Regulation Act, 1949, the Reserve Bank of India have the powers to issue in the public interest or in the interest of banking policy,

such directions to banking companies in particular as they may deem fit. generally or to any banking company (d). Does not arise.

Statement

Rates of interest on deposits payable by Scheduled Commercial Banks effective

*June 1, 1977**

	<i>Exist ing %</i>	<i>Propos ed %</i>
I. Savings Deposits		
Scheduled Commercial Banks		
(1) With demand and time liabilities upto Rs. 10 crores	5.5	{ 3% on Savings Deposits with cheques facilities and 5% on Savings Deposits with ut chequefacilities
(2) With demand and time liabilities between Rs. 10 crores Rs. 25 crores.	5.25	
(3) With demand and time liabilities above Rs. 25 crores.	5.0	
II. Fixed Deposits		
(1) 15 days to 45 days	3.0	3.0
(2) 46 days to 90 days	3.5	3.5
(3) 91 days to less than 6 months	5.5	4.0
(4) 6 months to less than 9 months	6.0	4.5
(5) 9 months to less than 1 year	7.0	5.0
(6) 1 year to 3 years	8.0	6.0
(7) Over 3 years upto 5 years	9.0	8.0
(8) Above 5 years	10.0	10.0

Note : — 1. Scheduled Commercial Banks with demand and time liabilities less than Rs. 25 crores are allowed to pay at their discretion additional interest of $\frac{1}{4}$ per cent per annum on all savings deposits and on term deposits upto and inclusive of 5 years. The rate of interest for deposits above 5 years will be only 10 percent.

2. No Co-operative Bank is allowed to pay interest on deposits in excess of the rates specified below, over and above the rates prescribed above.

	<i>Over and above the rates payable by scheduled Commercial Banks</i>
	<i>per cent per annum</i>
(i) State co operative banks in the Union territories and in Manipur, Tripura Nagaland and Meghalaya States	$\frac{1}{4}$
(ii) State co-operative banks in all other states	$\frac{1}{4}$
(iii) Central co operative banks	$\frac{1}{2}$
(iv) Primary co-operative banks	1

3. Regional Rural Banks can pay 0.5 per cent more on savings and fixed deposits, except in the case of deposits above 5 years where they are individually advised.

*Except on savings deposits which will take effect from July 1, 1977.